Central Administrative Tribunal Principal Bench, New Delhi

CP No. 591/2018 in OA No. 1522/2014

this the 26^{th} day of April, 2019

Hon'ble Ms. Nita Chowdhury, Member (A) Hon'ble Mr. S.N. Terdal, Member(J)

Sh. Vinay Kumar Bahl Aged about 65 years S/o Late Sh. Lal Chand R/o Lal Ashiana 1764, Multani Mohalla Rani Bagh, Delhi – 110034.

... Petitioner

(By Advocate : Mr. Amit Anand)

Versus

- Sh. Vishwesh Chaube General Manager Northern Railway Baroda House, New Delhi.
- 2. Sh. R.N. Singh
 Divisional Railway Manager
 Delhi Division, Northern Railway
 State Entry Road
 New Delhi.
- 3. Sh. Devender Kumar Sr. Divisional Personnel Officer Delhi Division Northern Railway State Entry Road, New Delhi.
- 4. Sh. Amit Jain Sr. Divisional Operations Manager Delhi Division Northern Railway, State Entry New Delhi.

... Respondents

(By Advocate : Mr. S.M. Arif)

ORDER (ORAL)

Ms. Nita Chowdhury:

In this CP, respondent has given us a copy of the Revised Pension Payment Advice sent by them in March, 2019 in respect of the applicant.

2. In view of the above, we find substantial compliance with the order of the Court and hence, notices are discharged and CP is closed. Liberty is given to the applicant to challenge the same, if so advised, in accordance with law. No costs.

(S.N. Terdal) Member (J) (Nita Chowdhury) Member (A)

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